COURT NO.9

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16902/2024

(Arising out of impugned final judgment and order dated 01-05-2024 in LPA No. 642/2023 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA & ANR.

PETITIONERS

VERSUS

NINA LATH GUPTA

RESPONDENT

(IA NO.168300/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Vikramjit Banerjee, A.S.G. (NP)
Mr. Nachiketa Joshi, Adv.
Mr. P.V. Yogeswaran, Adv.
Mr. B.K. Satija, Adv.
Mr. B.K. Satija, Adv.
Mr. Raghav Sharma, Adv.
Mr. Raghav Sharma, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Amrish Kumar, AOR
For Respondent(s) Mr. Gurminder Singh, Sr. Adv.
Mr. Harshvardhan Jha, Adv.

Mr. Harshvardhan Jha, Adv. Mrs. Yugandhara Pawar Jha, AOR Mr. Gurnoor Sandhu, Adv. Mr. Aman Pathak, Adv.

UPON hearing the counsel, the Court made the following O R D E R

1. We are not inclined to interfere with the order impugned herein under Article 136 of the Constitution of India.

2. The petition for Special Leave to Appeal is dismissed. Pending application is disposed of.

(POOJA SHARMA) COURT MASTER (SH) (NAND KISHOR) COURT MASTER (NSH)